

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:664

ANSWERED ON:02.03.2007

COMPLAINTS AGAINST BUILDERS

Barad Shri Jashubhai Dhanabhai;Paraste Shri Dalpat Singh

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government has received a number of complaints against builders and their agents for cheating buyers and giving them false information about the projects;
- (b) if so, the details thereof during the last three years;
- (c) the action taken by the Government against these builders;
- (d) whether the Government has any proposal to bring the Real Estate Management (regulatory and Control) Bill 2006 to curb these practices of builders as reported in the Hindustan Times dated January 16, 2007; and
- (e) if so, the time by which it is likely to be introduced?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN)

(a)to(c): Construction activity is regulated in accordance with Building By-laws of Development Authorities/Urban Local Bodies and hence comes within the purview of the State Government.

(d)&(e): A model Bill namely Real Estate Management (Regulation and Control) Bill was formulated to be enacted. However, the Bill is still at a draft stage. Since the Bill is at draft stage, it cannot be said when the Bill can be introduced.